

निकल सकते हैं। क्योंकि बिल्डिंग ऐक्टिविटी थ्रू एलाऊ करेगे तो उसमें भी 25,30 हजार प्लॉट ऐसे हैं जिनमें 1 लाख से ज्यादा रैंस बन सकते हैं। जिनमें न गवर्नमेंट को कोई दिक्कत है और न ही किसी और की दिक्कत है। अगर उसमें डी० डी० ए० बिल्डिंग ऐक्टिविटी एलाऊ कर दे तो यह काम हो सकता है। क्या मंत्री महोदय यह एम्प्लोर करेगे कि 23 महीने में इसका सॉर्ट आउट कर के वह ऐसा करेगे कि जिसस बिल्डिंग ऐक्टिविटी शुरू हो जाए ताकि मिडिल क्लास और लो-इनकम वालों के लिए यह टेनामेंट्स उपलब्ध हो जायें और दिल्ली में हाउसिंग का प्राबलम कुछ कम हो सके ?

श्री सिकन्दर बख्त मैंने तो पहले ही प्रश्न किया है कि यह सर्वभेद इस वृत्ता हाउस बिल्डिंग सोसायटीज का। कन्ट्रोल में ज्यादा-से-ज्यादा इन्वाल्ड करने की कोशिश में है।

MR SPEAKER We go to the next question question No 104 We have spent forty minutes on four questions

श्री राम लाल राही अध्यक्ष महोदय मंग प्लाट थ्रू आउट है। हम लोग पिछली मीटा पर बटे हुए हैं दुर्भाग्य हमारा यह है कि बार-बार खड़े होने के बाद भी

MR SPEAKER That is not a point of order Question No 104

Allotment of Bungalow to Congress Souvenir Committee and Youth Congress

*104 SHRI YADVENDRA DUTT Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether the Bungalow on Raisina Road allotted to the Congress

Souvenir Committee and Youth Congress has been allotted to them permanently,

(o) if so, the amount of rent being charged, and

(c) if not will the Government get it vacated?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) No 5 Sir Bungalow No 5, was allotted to the All India Congress Committee, on payment of rent at market rate of Rs. 2392/- p m since revised to Rs 3156/- p m from 1st January, 1977 The licence deed was revoked vide letter dated 12th May, 1977

(c) Eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act 1971 has been started against the All India Congress Committee to get the premises vacated

SHRI YADVENDRA DUTT Is it a fact that in the past the Congress Committee had not paid the rent and if so what are the total dues from the AICC for this bungalow and when was the notice issued to them?

SHRI SIKANDAR BAKHT I am sorry I do not have the details of arrears just now

SHRI YADVENDRA DUTT You can ask for notice

SHRI SIKANDAR BAKHT Notices have been issued, I cannot give the date just now

SHRI YADVENDRA DUTT My question has not been answered Either the Minister should say I demand notice, or he should answer the question Evasive answers will not do I seek your protection You should ask the Minister to act in the proper fashion

SHRI SIKANDAR BAKHT I do not have that information, I need notice for that

MR SPEAKER You ought to be ready with these answers

SHRI YADVENDRA DUTT You should ask him to come ready with facts that arise out of this question. May I request the hon Minister to take time on this question and place the facts before the House as early as possible

SHRI KANWAR LAL GUPTA This question may be postponed and should be put on the agenda next time because the Minister is not ready. He wants to know what are the arrears. It has happened in this House even before questions have been postponed to another day. He should ask for the postponement of the question.

SHRI SIKANDAR BAKHT I am quite ready

MR SPEAKER But these questions namely, when the notice was issued and how much are the arrears, all arise from the main questions and you should answer them. If you want notice, I am prepared to postpone the question.

SHRI SIKANDAR BAKHT I do not think it is necessary to postpone the question, I will provide this information, the date of the notice issued and the arrears.

PROF DILIP CHAKRAVARTY What is the amount of arrears? The Minister is not ready to say.

SHRI YADVENDRA DUTT Has the question been postponed?

MR SPEAKER The question has not been postponed.

SHRI YADVENDRA DUTT Will the Minister tell the House in how many days he will come before the House with all the relevant facts?

SHRI SIKANDAR BAKHT As I have already said, the eviction proceedings have already been started. The hon Member has asked, on what date we have started the eviction proceedings. I will place it before the House.

SHRI K MALLANNA Other political institutions, public institutions and cultural organisations have been allotted flats. In this particular case the Government has taken a politically motivated action against the Congress. May I know from the hon Minister how many flats have been allotted to other political and cultural institutions and the rent of how many flats have been revised after the Janata Party came into power?

SHRI SIKANDAR BAKHT If the hon Member cares to look at the answer the rent was revised on 1st of January 1977.

SHRI K MALLANNA That is not my question.

SHRI SIKANDAR BAKHT Against the charge that the Janata Government is trying to be discriminatory towards Congress. I will tell you as to how many units have been allotted to Congress and

MR SPEAKER That is not the question.

SHRI SIKANDAR BAKHT The hon Member told that the Government is discriminatory towards Congress. In fact, the previous Government was discriminatory.

MR SPEAKER That was not the question. He wants to know, whether flats have been leased out to other social organisations and whether you have revised their rent also after the date mentioned.

SHRI SIKANDAR BAKHT The question was prefaced with the remark that Janata Government is discriminatory towards Congress. I would like to say that to undo the discrimination that the Congress Government has done to itself, some steps are

required to be taken. The question as to what premises were allotted to other institutions does not arise from the original question. But the revision of rent has not been done after the Janata Party came into power.

(Interruptions)

Does this question arise from the original question? It does not.

(Interruptions)

SHRI SAUGATA ROY Ho is trying to malign our party. This cannot be tolerated.

MR SPEAKER This question does indirectly arise from it. If you want, you may certainly ask for notice.

SHRI SIKANDAR BAKHT Does the question relate to the post-Janata Government period?

MR SPEAKER What he wants to know is after the Janata Party came into power, have you also leased out buildings to other social organisations and have you also revised the rent of those buildings?

SHRI SIKANDAR BAKHT Since you have already given a ruling that this does indirectly arise from the original question, I require notice to answer.

SHRI L. K. DOLEY In view of the fact that this Janata Government has come into existence because quite a number of Congressmen have shifted to that party and also in view of the fact that the political situation is such that in the near future many Janata men may come to the Congress party, should we consider this point purely from a political angle? Should we not have a dispassionate view of the situation?

MR SPEAKER It is a suggestion for action.

SHRI YESHWANTRAO CHAVAN Though this question is related to a particular house allotted to a particular organisation, since the question of

discrimination has been raised, I would like to put this question to the Minister. As all the political parties have to function efficiently and they are expected to function in the city of Delhi, their headquarters being at Delhi, is the Government prepared to lay down certain principles as to how to meet the requirements of all the political parties and place that document containing those guiding principles before the House so that we can properly discuss the matter and come to some conclusion?

MR SPEAKER Mr Minister, you please meet all the leaders of the various parties, discuss the question and come to a conclusion as to how and on what terms accommodation can be provided to all political parties.

SHRI SIKANDAR BAKHT There already exists a formula for that purpose. Parliamentary parties, according to a particular formula are provided accommodation for their offices. There is an institutional area where political parties are absolutely at liberty to acquire places for their use.

श्री बिजय कुमार बल्होत्रा निर्दिष्ट कायेम पार्टी का जगह मिली हुई है। अभी तक टिनी और पार्टी को कोई जगह नहीं मिली है।

MR SPEAKER The question is not merely about parliamentary parties but political parties. Will you meet their leaders, discuss the matter and come to a conclusion because parliamentary parties cannot exist without political parties?

SHRI SIKANDAR BAKHT Political parties are expected to find their own accommodation. (Interruptions)

MR SPEAKER I will make one suggestion. What I do is that I will call a meeting of all of you and consider the matter.

श्रीमती मृगाल गोरे मैं मंत्री महोदय से पूछना चाहती हूँ कि कांग्रेस पार्टी से सम्बन्धित दो इन्स्टीट्यूशन का यहाँ जिक्र किया गया है लेकिन श्रीर कितने इन्स्टीट्यूशनस थे जिनको पहली सरकार ने जगह दी थी और इस प्रकार से जगह देते हैं लिए क्या उस समय कोई नियम बने हुए थे ? आज लीडर आफ दि अरोजीशन यहाँ पर इस बात को कह रहे हैं लेकिन क्या इन प्रकार के नियम पहली सरकार ने बनाये थे ? यदि हाँ तो वे नियम क्या थे और उन नियमों के अन्तर्गत जगह दी गई थी या नहीं ?

श्री सिकन्दर बख्त जनरल पूल से जहाँ पर मकानात गवर्नमेंट आफिसर्स या मेम्बर्स आफ दि पार्लियामेंट का दिए जाते हैं वहाँ के पांच सात मन्बर मैं बता सकता हूँ ।

- 5, Dr Rajendra Prasad Road
- 5 Raisina Road
- 3 Raisina Road
- 508, Sarojini Nagar
- 708, Sarojini Nagar
- 1 B, Maulana Azad Road
- 9-D Fire Brigade Road

All these bungalows were allotted to Congress Party and to no other Party this favour was shown. Not only that but the land measuring two acres on 3, Raisina Road and Dr. Rajendra Prasad Road was sold to the Congress Party by the previous government at a preposterously low rate of Rs 125/ per square yard. That is what was done. Therefore, what I mean is that the previous Government did not show any such favour to any other political party in India.

(Interruptions)

श्रीमती मृगाल गोरे मैं मरे मवान का पूरा जवाब नहीं आया। मैं पूछा था क्या पहले की सरकार ने इन मन्बरों में कोई नियम बनाये थे ?

श्री सिकन्दर बख्त पार्लिक्रल पार्टीज को जनरल पूल से मकानात देने के लिए कोई अलग से नियम नहीं बने थे ।

SHRI MOHD SHAFI QURESHI
Sir, I rise on a point of order
(Interruptions)

MR SPEAKER The rule does not provide for a point of order during the Question Hour

श्री यशवन्त शर्मा मैं आपके सुझाव का स्वागत करता हूँ कि मंत्री जी को इनके साथ बैठना चाहिए लेकिन इस समय यह बात स्पष्ट हो जानी चाहिए कि ए.जम्बिंग प्राजिगन क्या है—कांग्रेस पार्टी के पास कितना एलाटमेंट है और दूसरी पार्टीज का कितना है वह मदन के मामलें प्रता चाहिए ।

SHRI RAGAVALU MOHANARANGAM It is stated by the Minister that so many bungalows were allotted to the Congress Party and also its sister organisations. I want to know from the hon. Minister whether any bungalow has been allotted for the Janata Party. If so what is the rent charged for that and is there any provision as to the rate?

SHRI SIKANDAR BAKHT No bungalow has been allotted to the Janata Party

SHRI KANWAR LAL GUPTA Sir, I rise on a point of order. Sir, you in your wisdom observed that you will call a meeting of the leaders of all political parties and you will decide the issue.

MR SPEAKER Not decide but discuss the issue

SHRI KANWAR LAL GUPTA Yes, you said you will discuss it with the leaders of the opposition parties. But the Government is not prepared to allot any building to any political party. My point of order is that I agree with your suggestion to call a

meeting of the leaders of the opposition. But when the Minister replies that the Government is not prepared to allot any bungalows to any political party and that the political parties have to find their own buildings, to what extent the Speaker is justified in saying, over and above it, that he would call a meeting of the leaders of the opposition parties. As far as I understand the position of the duties of the Speaker, I do not think it is proper on the part of the Speaker to say anything against a decision of the Minister. I do not think the Speaker is competent to say anything against the decision of the Minister, which is an executive function of the Government.

MR SPEAKER: No point of order arises because the Government decision is always subject to further consideration. I have said that I will call the leaders for a discussion. Ultimately, it is for the Government to decide on all executive matters, subject to any decision by Parliament. As I have said, I have called them for a discussion in the matter, because I consider it is an important matter.

SHRI SAUGATA ROY: The Minister has given wrong information by saying that no house has been allotted to the Janata Party. No. 25, Asoka Road has been allotted to the Janata Party.

SHRI SIKANDAR BAKHT: It is wrong; it is allotted to one M.P. It is not allotted to the Janata Party.

MR. SPEAKER: I presume the answer given is correct. If it is not correct, you have other procedures laid down by the rules for remedial action.

SHRI SAUGATA ROY: I am raising it now. Is this the sort of answer that is being given?

SHRI SIKANDAR BAKHT: I have said that no house is allotted to the Janata Party. I am saying it again.

SHORT NOTICE QUESTION

Drought in Andhra Pradesh

2. **SHRI P. V. NARASIMHA RAO:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government have received reports from the Government of Andhra Pradesh regarding the drought conditions prevailing in that State; and

(b) in view of the seriousness and urgency of the situation, what immediate measures are proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) Yes, Sir.

(b) The Government of Andhra Pradesh have reported that they have already sanctioned Rs. 4.65 crores towards drinking water and relief works to meet the immediate needs of the situation. The Central Government propose to send a Central Team to make an on-the-spot study of the situation as soon as the State Government are ready with facts and figures.

SHRI P. V. NARASIMHA RAO: What is the amount of Central assistance asked for by the State Government?

SHRI BHANU PRATAP SINGH: They have asked for Rs. 20 crores. The amount will be determined only after the visit of the Central team.

SHRI P. V. NARASIMHA RAO: Since I believe the State Government is ready with all the figures, will the sending of the team be expedited?

SHRI BHANU PRATAP SINGH: As soon as the memorandum from the State Government is received, the team will be sent.

SHRI K. SURANARAYANA: Though the Andhra Government had requested for Rs. 20 crores, you have sanctioned only Rs. 4.65 crores. That has already been distributed. Have they given any details as to how much has